



**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

31/07/2019

O.A./260/98/2017

PREMENANDA BISWAL

-V/S-

D/O POST

ITEM NO: 23

FOR APPLICANTS(S) Adv. : Mr.D.K.Mohanty

FOR RESPONDENTS(S) Adv.: Mr.A.Pradhan

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for the applicant and the respondents.</p> <p>It is submitted that in the meantime Hon'ble President of India has passed an order dated 6.7.2018, copy of which has been furnished through an MA which is taken on record. Learned counsel for the applicant submitted that the applicant is satisfied with the order and does not want to press the present OA.</p>
	<p>The OA is therefore disposed of with a direction to the respondents to act in accordance with the order dated 6.7.2018 passed by Hon'ble President of India and clear the dues of the applicant as payable as per law within a period of two months from the date of receipt of the copy of this order. The respondents will be at liberty to apply for modification of this order if there are any</p>

other legal impediments.

Accordingly the OA and the MA stand disposed of. There will be no order as to costs.

Copy of this order be handed over to both the learned counsels.

(SWARUP KUMAR MISHRA MEMBER (J)	(GOKUL CHANDRA PATI) MEMBER (A)
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I.Nath

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